## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 791/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE PARTIES:

Betul Oil Limited

V/s.

Ruchi Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

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## **ORDER**

## TCP No.791 / I&BP/NCLT/MB/MAH/2017

For the Petitioner Counsel as stated that by oversight the details of the Operational Creditor have not been incorporated in the form file, at her request, the Petitioner is given liberty to correct the deficiency in the form filed and file the corrected form on 9.11.2017.

Sd/-V. NALLASENAPATHY Member(Technical)

Sd/-B. S. V. PRAKASH KUMAR Member (Judicial)